

(41)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
HYDERABAD

O.A. No. 278/93

Between

1. T. Rajsekhar Reddy
2. K. Srinivasa Sarma
3. D. Munikrishnaiah
4. D. Naga Ramesh
5. B. Guruva Chary
6. Y. Pardhasaradhi
7. K. Reddy Sivareddy
8. G. Subramanyam Achari
9. K. Vijayasankar Reddy
10. K. Karunakar Reddy
11. S. Venkateswarlu
12. C. Eswaraiah
13. N. Varakumar Reddy
14. S. Manichavasagam
15. K. Narayana
16. D.V. Ramesh
17. B. Purushotham Reddy
18. K. Gopalakrishna Reddy
19. B. Sridhar Babu
20. P. Venkatachalapathi
21. T.R. Rajsekhar Goud

: Applicants

And

1. Workshop Personnel Officer,
Carriage Repair Shop
Settipalli Post,
Tirupati, Chittoor District.
2. The District Employment Officer,
% the District Employment Exchange,
Chittoor

: Respondents.

X
COUNSEL FOR THE RESPONDENTS No. 1 : Shri D. Francis Paul.
Counsel for the Respondents No. 2 : Mr. D. Bandarangappa, Esq. (Adv.)
CORAM

for the State of A.P.

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.

Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

(Judgement of the divn. bench delivered by Justice

Shri V. Neeladri Rao, Vice-Chairman).

Heard Shri k. Venkateswarlu, learned counsel for the applicant, Shri D. Francis Paul, Standing counsel for Rlys and Shri D. Panduranga Reddy, Standing counsel for A.P. State Government.

21 applicants filed this OA praying for declaration that the action of Respondent 2 (Herein District Employment Officer, Chittoor) in not sponsoring the applicants for the skilled posts i.e. fitters, welders, Turners or any other equivalent posts in the office of the 1st Respondent while sponsoring the juniors to the applicants as illegal, arbitrary and to consequently direct the Respondent 1 to allow the applicants for interview and test for the above posts.

Respondent 1 has given a requisition to Respondent 2 for sponsoring for one post of SC and 2 posts of O.Cs in the skilled category at the ratio of 10 candidates for each vacancy. In pursuance of the said requisition, Respondent 2 sent the names of 10 candidates out of the SC candidates who registered their names upto 23-1-88, all the available 6 ST candidates who registered their names upto 16-5-92 and 20 candidates from out of OC candidates upto 30-10-85. In the parawise remarks of Respondent 2 dated 16-3-93 it was asserted that some of the applicants herein are over aged for the post and none of their juniors was sponsored in pursuance of the requisition given by the Respondent 1.

In view of the facts stated in the parawise remarks dismissed and accordingly it is dismissed. It is needless to say that this order of dismissal does not preclude Respondent 2 from sponsoring the names of the applicants as and when their turns come, and within the age prescribed for the post.

P.T. Thiruvengadam
(P.T. Thiruvengadam)
Member (Admn.)

V. Neeladri Rao
(V. Neeladri Rao)
Vice-Chairman

(Open court dictation)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

P.T.Tirumangal
THE HON'BLE MR.K.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUL)

DATED: 26-4-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 278/93

T.A.No.

(W.P.No)

Admitted and Interim directions

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

